

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 736 of 2019

IN THE MATTER OF:

M/s. Kline Technical Consulting LLC. ...Appellant

Versus

M/s. Central Electronics Ltd. ...Respondent

Present:

For Appellant : Mr. Alok Tripathi, Advocate

**For Respondent : Mr. Rajiv Ranjan, Senior Advocate with
Mr. Anuj Kumar and Mr. Vikram Gulliya, Advocates**

O R D E R

22.07.2019 Apart from other grounds, the learned counsel for the Appellant submits that non-supply of any goods cannot be treated as 'existence of dispute' if the goods are supplied in respect of which amount of Rs.3,57,87,336.66 is claimed. It is submitted that the completion certificate has been signed by the respondent and, therefore, they cannot make any contrary submission.

Let notice be issued on the respondent.

Mr. Rajiv Ranjan, Senior Advocate along with Mr. Anuj Kumar, Advocate appears on behalf of the Respondent and accepts the notice.

Having heard learned counsel for the parties and being satisfied with the grounds, the delay of 10 days in preferring the appeal is condoned.

I.A. No. 2241 of 2019 stands disposed of.

Respondent is allowed to file reply-affidavit within 2 weeks. Rejoinder, if any, be filed by the Appellant within 10 days thereof.

Post the case 'for Admission (After Notice)' on **26th August, 2019.**

In the meantime, pendency of the appeal will not come in the way of the parties to settle the matter.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc